

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 980

TO BE ANSWERED ON WEDNESDAY, 08TH FEBRUARY, 2017

FUNDING OF POLITICAL PARTIES

980. SHRI SHIVKUMAR UDASI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has planned a discussion for change in fund raising process of political parties and if so, the details thereof; and
- (b) whether the Government has planned to frame a new law to make funding of political parties more transparent and if so, the details thereof; and
- (c) whether the Government is mulling to have State funding of elections as recommended by the Indrajit Gupta Committee and if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) to (c): The issue of electoral reforms in its entirety, was referred to the Law Commission to make suitable recommendations, after taking into consideration the reports of various Committees in the past, views of Election Commission and other stakeholders. The Law Commission in its 255th report has made several recommendations on electoral reforms which, *inter-alia*, include certain changes in fund raising process of political parties. The recommendations of the Law Commission are under consideration of the Government.

The Law Commission has, however, not recommended State funding of elections.
